

**Central Administrative Tribunal
Principal Bench**

OA No.1311/2019

New Delhi, this the 26th day of April, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Subodh Ranjan Johri
S/o Brahm Swaroop Johri
Age 61, Ex-Chief Inspector of Tickets
Northern Railway
Bareilly, Presently R/o H.No.4986
Gali No.4, Sumti Mohala Gandhi Nagar
Delhi-31.Applicant

(By Advocate: Ms. Meenu Mainee)

Vs.

Union of India through

1. General Manager, Northern Railway
Baroda House, New Delhi.
2. Divisional Finance Manager
Northern Railaway, Moradabad.Respondents

(By Advocate: Shri Krishna Kant Sharma)

ORDER (ORAL)

Justice L. Narasimha Reddy:-

The applicant retired from Northern Railway as TTE on 31.03.2019. Before his retirement, he was

issued a minor penalty charge sheet dated 01.09.2017 mentioning that on account of his negligence, Coach Attendant in Train No.14556 CH-BE collected Rs.100/- from a passenger and allowed him to travel in an AC Coach, with ordinary ticket. The applicant filed his explanation. The grievance of the applicant is that, so far, no orders have been passed in relation to the minor penalty charge memo and on account of that, his is being paid only provisional pension.

2. Heard Ms. Meenu Mainee, learned counsel for the applicant and Shri Krishna Kant Sharma, learned counsel for the respondents.

3. The applicant had already replied to the minor penalty charge memo. A matter of such a casual nature should not take so much of time for disposal. On account of the pendency of the matter, the applicant is not being paid regular pension.

4. Hence, we dispose of the OA directing the respondents to conclude the proceedings referable to charge memo dated 01.09.2017 within six weeks from

the date of receipt of a copy of this order. There shall be no order as to costs.

(Mohd. Jamshed)
Member(A)

(Justice L. Narasimha Reddy)
Chairman

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